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Government of India
Ministry of Commerce & Industry
Department of Commerce
Directorate General of Foreign Trade

Notification No. 26 /2015-2020
New Delhi, Dated: 24 October, 2019

Subject: Amendment in import policy condition No.2 of Chapter 39 of ITC (HS), 2017, Schedule – I (Import Policy).

S.O. (E): In exercise of powers conferred by Section 3 of FT (D&R) Act, 1992, read with paragraph 1.02 and 2.01 of the Foreign Trade Policy, 2015-2020, as amended from time to time, the Central Government hereby amends Policy Condition No.2 of Chapter 39 of ITC (HS), 2017, Schedule – I (Import Policy) as under:

Existing Policy Condition No.2	Revised Policy Condition No.2
The import PET bottle waste/scrap is "Prohibited" as per OM No. 23-4/2009-HSMD dated 30-08-2016.	The import of PET bottle waste/scrap/ PET flakes made from used PET bottles etc is "Prohibited" as per OM No. 23-4/2009-HSMD dated 30-08-2016 and O.M. No.23/66/2019-HSM dated 03/10/2019 of Ministry of Environment, Forest and Climate Change.

Effect of the Notification: Import of PET flakes made from used PET bottles etc is "Prohibited".



(Bidyut Behari Swain)
Director General of Foreign Trade &
Ex- officio Addl. Secretary to the Government of India

(F.No. 01/89/180/M-32/AM-03/PC-2 (A)/e-1554)

Note: The principal notification No. 36/2015-2020, dated the 17th January, 2017 was published in the Gazette of India, Extraordinary vide number S.O. 172 (E), dated the 17th January, 2017.